

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'C' BENCH, MUMBAI.

Before Shri B.R. Baskaran (AM) & Shri Amit Shukla (JM)

I.T.A. No. 1388/Mum/2023 (A.Y. 2023-24)

Prakash Dnyanashakti Charitable Trust 32A/B, Vishnu Darshan CHS Opp Hotel Sun and Shade Katrap Road, Badlapur Maharashtra-421 503. PAN : AACTP5368C (Appellant)	Vs.	CIT(Exemption) Room No. 322, 3 rd Floor, Income tax Office, PMT, Shankar Seth Road, Pune Maharashtra 411 002. (Respondent)
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Assessee by	Letter dt. 26.6.2023
Department by	Shri Soumendu Kumar
Date of Hearing	30.06.2023
Date of Pronouncement	30.06.2023

O R D E R

Per B.R.Baskaran (AM) :-

The assessee has filed this appeal challenging the order dated 28.2.2023 passed by the learned CIT(E), Pune rejecting the application filed by the assessee seeking recognition under section 80G of the I.T. Act.

2. The assessee has filed a letter dated 26.6.2023 before the Tribunal, wherein it stated that the assessee seeks to withdraw this appeal. Learned DR did not object to the request made by the assessee. Accordingly, we allow the assessee to withdraw the appeal.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.
Pronounced in the open court on 30.6.2023.

Sd/-
(AMIT SHUKLA)
Judicial Member

Sd/-
(B.R. BASKARAN)
Accountant Member

Mumbai; Dated : 30/06/2023

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(Judicial)
4. PCIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

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BY ORDER,

(Assistant Registrar)
ITAT, Mumbai